

CP NO 57/98
for order fixed
on 11.1.99
(urgent circulation
kept in 'c' Andor)

ms
23.12

11/1/99 (71)

Applicant by Mr. Yelwe, Adv.
There on. April 6 1999
for order on CP 57/98

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Dated: 15.1.1999 (67)

Shri K. R. Yelwe, Counsel
for the applicant.

On the request of Counsel
for the applicant adjourned to
1.3.1999.

(D.S. Bawga)
MIA)

(R. G. Vaidyanatha)

Vakalatnam
filed by Shri K. R.
Yelwe Adv. to
applicant

C.P. no. 03/99
fixed for order
on 11/2/99. Urgent
circulation kept in
'c' part.

29/11
① C.P. no. 57/98 is
pending & adjourned
to 11/3/99.

2) The contentions in
this C.P. no. 03/99 not
in party in O.A.

29/11

1/2/99 - Adm. Board

Heard Shri A.I. Bhatkar for Applicant.

When the case is called out, Shri Bhatkar, learned counsel for applicant submits that CP-57/98 is not pressed.

Since the respondents have complied with the order of Tribunal by issuing Appointment Order.

Hence, CP-57/98 is disposed of as not pressed.

As far as CP-3/99, notice returnable by next Monday - 8/2/99.

"Dasti Service Permitted"

Notices issued to
Applicant/Respondents on

2/2/99

5/2/99

alep. (D.S. Bawade)
m(A)

(R.G. Vaidyanatha)
V.C.